

Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar/Jammu

Notification

Srinagar, the 25th August, 2020

S.O 268.—In exercise of the powers conferred by sub-section (1) of section 50 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (**Act No. V of 2017**) read with section 148 of the said Act, the Government, on the recommendations of the Council, hereby makes the following further amendment in notification No. SRO 300 dated 18.07.2017; namely:—

In the said notification, in the first paragraph, for the first proviso, the following proviso shall be substituted, namely : —

“Provided that the rate of interest per annum shall be as specified in column (3) of the Table given below for the period mentioned therein, for the class of registered persons mentioned in the corresponding entry in column (2) of the said Table, who are required to furnish the returns in **FORM GSTR-3B**, but fail to furnish the said return along with payment of tax for the months mentioned in the corresponding entry in column (4) of the said Table by the due date, namely:—

Table

S. No. (1)	Class of registered persons (2)	Rate of interest (3)	Tax period (4)
1.	Taxpayers having an aggregate turnover of more than rupees 5 crores in the preceding financial year	Nil for first 15 days from the due date, and 9 per cent thereafter till 24 th day of June, 2020	February, 2020, March 2020, April, 2020
2.	Taxpayers having an aggregate turnover of up to rupees 5 crores in the preceding financial year, whose principal place of business is in the Union territory of Jammu and Kashmir	Nil till the 30 th day of June, 2020, and 9 per cent thereafter till the 30 th day of September, 2020	February, 2020
		Nil till the 5 th day of July, 2020, and 9 per cent thereafter till the 30 th day of September, 2020	March, 2020
		Nil till the 9 th day of July, 2020,	April, 2020

		and 9 per cent thereafter till the 30 th day of September, 2020	
		Nil till the 15 th day of September, 2020, and 9 per cent thereafter till the 30 th day of September, 2020	May, 2020
		Nil till the 25 th day of September, 2020, and 9 per cent thereafter till the 30 th day of September, 2020	June, 2020
		Nil till the 29 th day of September, 2020, and 9 per cent thereafter till the 30 th day of September, 2020	July, 2020."

This notification shall be deemed to have come into force w.e.f 24th June, 2020

Sd/-
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner to the Government,
Finance Department

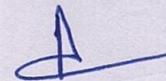
Dated: 25.08.2020

No: No: ET/Estt/119/2017-IV

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Joint Secretary, J&K Affairs, MHA, Gol.
9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, State Taxes Department, J&K, Srinagar.
11. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir

(Mohammad Amin)
Under Secretary to the Government,
Finance Department.



25/8/2020